

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3819

ANSWERED ON:04.09.2012

CONSUMER FORA

Laguri Shri Yashbant Narayan Singh;Singh Shri Ijyaraj

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the State and district consumer fora are adopting the process of holding Lok Adalats for speedy disposal of the cases;
- (b) if so, the details thereof;
- (c) the details of cases disposed of so far since the inception of holding the above Lok Adalats, State-wise; and
- (d) the number of persons convicted and punished during the said period, Statewise?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

(a): Several State Commissions and District Fora are adopting the Lok Adalat method also for speedy disposal of cases.

(b) to (d): A statement showing State-wise details of cases disposed of by Consumer Fora since inception by Lok Adalat method may be seen at Annexure. Information regarding number of persons convicted and punished is not maintained by NCDRC since that is not provided under the Consumer Protection Act.